

Serial No. of Order	Date of Order	Order with Signature
Order No. 5 dt. 30.9.92 contd.		<p>Special Secretary to Government, General Administration Department and Shri H.S. Sarkar, I.A.S., Secretary to the Government in the Forest Department by registered post for their information.</p>
6 1.12.92.	<p>6. A copy of this order be also sent by registered post with acknowledgment due to the Chief Secretary, Government of Orissa who is requested to issue appropriate directions to the officers mentioned above.</p> <p>7. A copy of this order be made available to counsel for both sides.</p> <p>8. Call on 1st December, 1992- the date on which counsel for both sides should inform this Bench as to whether the judgment has been implemented or not.</p> <p>9. Put up on the date fixed.</p> <p><i>Copy to</i> 30.9.92</p> <p>Mr. P.K. Ray Advocate There was ^{was} appearance ^{on} on from the side of the applicant. Heard Mr. K.C. Mohanty, learned Government Advocate (State) and Mr. Akhaya Kumar Misra, learned Addl. Standing Counsel (Central). Learned Government Advocate (State) Mr. Mohanty filed a letter in original bearing No. 41096 dated 28.11.1992 addressed to him on behalf of the General Administration Department in which it is stated that the judgment passed in O.A.80 of 1991 has been implemented to the extent that the case of the applicant was considered and the Special Review Committee has categorised the applicant as 'very good'. Thus, there is no intentional violation of the directions contained in the judgment. Hence, this contempt petition is dropped.</p> <p>2. Copy of this order be made available to counsel for both sides.</p>	<p>Vice-Chairman.</p>